GOVERNMENT OF ASSAM FINANCE DEPARTMENT DISPUR...GUWAHATI

No. FS1 5/2005/Vol-VI/96

Dated Dispur the 6th June, 2015

OFFICE MEMORANDUM

Subject.

Relaxation of prior approval of Finance (SIU) Department and Judicial Department for filling up of sanctioned vacant posts under the Hon'ble Gauhati High Court and its subordinate Judiciary

In partial relaxation of Clause 3 and Clause 7 of the OM No FSI 5/2005/Vol-VI/76 dtd 30/03/2012 issued by Finance Department, it has been decided to exempt the Hon'ble Gauhati High Court and its Subordinate Judiciary from the purview of prior approval of the Administrative Department, that is Judicial Department and Finance (SIU) Department for filling up of sanctioned vacant posts of Gr-I. II, III and IV, as the case may be, which are necessary to be filled up in the public interest.

The other terms and conditions will remain same as per OM No FSI 5/2005/Vol-VLT6 dtd . 30/03/2012.

This supersedes the earlier OM No BB 32/2007/01(B/S) dtd : 17/03/2007 issued by Finance (Budget) Department.

50/-

(SIMANTA THAKURIA, IAS)

Secretary to the Govt of Assam,

Finance Department

Dated Dispur the 6th June, 2015

Memo No. FSI 5/2005/Vol-VI/96-A

Copy for information, etc to:

- 1. The Addl Chief Secretary to Hon'ble Chief Minister, Assam
- 2 PS to all Hon'ble Ministers/Ministers of State, Assam, Dispur
- 3 The Staff Officer to the Chief Secretary to the Govt of Assam, Dispur
- 4 The Chairman, Assam Board of Revenue, Panbazar
- 5.° The Chairman, Assam Administrative Tribunal, Dispur
- 6. The Accountant General (A & E) Assam, Maidamgaon, Beltola, Assam
- 7 The Registrar General, Gauhati High Court, Ghy
- 8 All Addl Chief Secretaries/Principal Secretaries/Commissioner & Secretaries/Secretaries to the Govt of Assam, Dispur
- 3 Commissioners of all Divisions
- All Heads of Departments/Deputy Commissioners/SDO ©s/Treasury Officers/Principal Secretaries, Karbi Anglong Autonomous Council, Dima Hasao Autonomous Council and Bodoland Territorial Council

By Order, etc

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